

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 10
44/241-242/PB/2019

IN THE MATTER OF:

Mr. Rajesh Mittal

v.

M.M. Metacraft Pvt. Ltd.

.... Applicant/petitioner

.... Respondent

Order under Section 241-242

Order delivered on 26.11.2019

Coram:

SH. AJAY KUMAR VATSAVAYI
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

For the Respondent

Mr. S.K. Pal, Adv.

Mr. Krishnendu Datta, Mr. Alishan Nasvee, Mr. M.D.
Kamran, Ms. Swet Shikha & Ms. Mehak Khurana,
Advs.

ORDER

CA-2628(PB)/2019

This is an application filed by the petitioner in CP. No. 44/241-242/PB/2019 seeking a direction to the respondent not to proceed with the resolution to increase authorised share capital of the R-1 company from Rs. 1 Crore to Rs. 5 Crores and/or the paid up capital of the R-1 company till the final disposal of the Company Petition. Mr. Datta, Ld. Counsel for the respondent while seeking time to file reply submits that the proposed resolution is only to increase the authorised share capital from Rs. 1 Crore to Rs. 5 Crores and the conversion of unsecured loans into the equity share capital is not going to happen in the impugned AGM.



Ld. Counsel for the respondent seeks and is granted to file reply within two weeks with a copy in advance to the counsel opposite.

List for further consideration on 14.01.2020.

CA-2629(PB)/2019

This is an application filed by respondent in CP. No. 44/241-242/PB/2019 seeking clarification/modification of order dated 28.03.2019.

Notice of the application.

Ld. Counsel for the non applicant-petitioner accepts notice. Reply be filed within two weeks with a copy in advance to the counsel opposite.

List for further consideration on 14.01.2020.

-sd-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

26.11.2019
Ritu Sharma

-sd-

(AJAY KUMAR VATSAVAYI)
MEMBER (JUDICIAL)